

Annexure - 1 M/s. Devi Infra Developers Pvt. Ltd. : Liquidation commenced on 09.09.2022 Secured financial creditors (other than financial creditors belonging to any class of creditors) List of Stakeholder as on 19.02.2024															
S. No.	Name of Creditor	Details of claim received			Details of claim admitted					% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim Admitted	Nature of claim	Amount covered by Security Interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee						
1	ICCI Bank Limited*	30.11.2023	4,711,793.00	4,514,775.00	secured Financial Creditor	YES	NO	Commercial Vehicles financed by the Bank		14.70%	0	0	197,018.00	-	
2	Axis Bank Limited*	NA	-	3610395.74	secured Financial Creditor	YES	YES	PRIMARY SECURITY: 1. Hypothecation of Commercial Vehicle purchased out of the Bank's fund 2. Hypothecation of Equipment purchased out of the Bank's fund Hypothecated Two Vehicles Namely MAN CLA 31.280 Bearing Engine No. 6DEF18231 and *def17933; Bearing Chassis No. MBKMEFEN013816 and MBKMEFEN013605; Bearing Registration No. RJ-14GH-3309 and RJ-14GH-2790		11.75%	0	0	0	3,703,575.00	Refer note 4
3	Tata Motor Finance Limited*	11.12.2023	4,000,736.23	4,000,736.23	secured Financial Creditor	YES	NO	hypothecation of Commercial Vehicle Model LPK PRIMA 3128		13.02%	0	0	0	0	0
4	Tata Capital Financial Services Limited	08.10.2022	35,151,759.00	16,539,209.00	secured Financial Creditor	YES	NO	hypothecation of Commercial Vehicles: MAN CLA31.280 FBT (4 Nos.); VOLVO EC 300 DL and Cummins 400 KVADG SET		53.84%	0	0	0	0	18,612,550.00
5	Korak Mahindra bank Ltd.	10.10.2022	3,850,512.00	2,052,703.84	secured Financial Creditor	YES	NO	Hypothecation of MAN TRUCK 3039 financed by the Company.		6.68%	0	0	0	0	1,797,808.16
TOTAL				47,714,800.23	30,717,819.81					100%			197018	24113935.16	

* As per the proviso to Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 has taken these claims which were admitted during the CIRP since the claimant has not submitted its claim during the liquidation process upto date of filing this list

Note :

- The claims are in process of verification on the basis of proof of claim and records available with Corporate Debtor.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information/evidence/clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.
- As City Bank is merged with Axis Bank so their claims are also merged. Axis Bank after various communications also has not submitted its decision as to relinquishment of security, the assets covered under the security interest are being presumed to be part of the liquidation estate as per regulation 21A of Insolvency and Bankruptcy Board of India (Liquidation process) Regulation, 2016.

